

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2247  
ANSWERED ON:10.03.2010  
VACANT POSTS IN CBI  
Pandey Shri Ravindra Kumar

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the number of personnel is less in investigation agencies such as Central Bureau of Investigation (CBI), Central Vigilance Commission (CVC) and departmental vigilance organisation in comparison to the rising cases of corruption;
- (b) if so, whether the Government has reviewed the disposal of pending cases lying before the above mentioned investigating agencies during the last three years and the current year;
- (c) if so, the total number of personnel deployed in investigating agencies for disposal of the cases of corruption and irregularities agency-wise; and
- (d) the measures taken by the Government to make all the investigating agencies effective and to increase the number of personnel in the above mentioned agencies in view of rising cases of corruption?

**Answer**

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs (SHRI PRITHVIRAJ CHAVAN)

(a) to (c) : The number of personnel in agencies like CBI, CVC and Departmental Vigilance organizations is based on assessment of work requirement of each Agency/Department. Addition/creation of posts is done as per prescribed procedure on the basis of various parameters including complexity and number of cases and other activities of the agencies. The status of pending cases is reviewed from time to time. The number of cases registered/ received, disposed and pending investigation/examination in the CBI and CVC during last three years (as available) is as under:-

CBI:

Year	No. of cases Registered investigation	No. of cases disposed investigation	No. of cases pending investigation
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2007	940	1216	1143
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2008	991	1127	1005
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2009	1119	1127	988
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CVC:

Year	Cases Received	Cases disposed	Cases pending
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2006	4798	4683	441
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2007	4941	4672	710
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2008	4721	4238	1193
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As on 31.12.2009, details of personnel deployed in CBI and CVC are as under :-

Organization Sanctioned strength Actual Strength

CBI 5961 5242

CVC 294 244

The information regarding staff strength of vigilance set up of Ministries, Departments etc, is not maintained centrally.

(d): In order to strengthen the Central Vigilance Commission, it has been given a statutory basis on account of which it can function in an independent and objective manner. CBI, the prime agency for fighting corruption in public offices, has been brought under the purview of the CVC to ensure greater objectivity and accountability in its functioning.

Government has taken several steps to strengthen the CBI which inter-alia include creation of 284 posts in the grades of Public Prosecutor, Inspector, Head Constable and Steno Clerks for Additional Special Courts; creation of 25 posts of various ranks for Fake Indian Currency Note Cell; revival of 62 posts that were lying vacant in various grades; relaxation of Recruitment Rules allowing 77 vacancies at the level of Deputy Superintendent of Police to be filled up through promotional quota instead of deputation quota, allowing contractual engagement of public prosecutors(s) initially for 3 years and extendable upto 5 years, etc. Government has also decided to set up 71 additional Special Courts exclusively for trial of CBI cases in various States.

The CVC is being strengthened by IT enabling of core CVC processes. Government has created six more posts of Directors/Deputy Secretaries.